

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/1412/A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To The District and Sessions Judge,  
Dhubri.

Dated Guwahati the <sup>th</sup> 6 March, 2020.

Sub: **Vehicle permission.**

Ref:- Your letter No.DJ.XIII-12/2012/523/E dated the 4<sup>th</sup> February, 2020.

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge, Dhubri to take his officially allotted vehicle to Guwahati, at his own cost, w.e.f. the evening of 08.02.2020 till his arrival, has been granted.

Yours faithfully,

Sd/-

1412

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-129/2006/1413-A, dated 6-3-2020

Copy to:

1. Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge,  
Dhubri.
2. ✓ The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

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